



The Madhya Pradesh Sthaniya Kshetra Me Mal ke Pravesh par Kar
(Sanshodhan) Adhiniyam, 2010

Act 10 of 2010

Keyword(s):

Foreign Liquor, Beer, Tax, Goods, Entry

Amendments appended: 9 of 2011, 13 of 2012, 17 of 2013

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MADHYA PRADESH ACT

No. 10 OF 2010

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR
(SANSHODHAN) ADHINIYAM, 2010

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MADHYA PRADESH ACT

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THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR
(SANSHODHAN) ADHINIYAM, 2010.

[Received the assent of the Governor on the 29th March, 2010; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 1st April, 2010.]

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhinyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-first year of the Republic of India as follows :—

Short title and Commencement.

1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar (Sanshodhan) Adhinyam, 2010.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of Section 3-B.

2. In Section 3 B of the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhinyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act),—

- (i) in the marginal heading , the words "on foreign liquor" shall be omitted;
- (ii) for the words "Beer", the words "Beer and goods notified under sub-section (2) of Section 3", shall be substituted.

Amendment of Section 4.

3. In Section 4 of the principal Act, in sub-section (1),—

- (i) in clause (i) of first proviso, for the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of the said Schedule", the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of part 1 of the said Schedule" shall be substituted;
- (ii) in second proviso, for the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of the said Schedule", the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of part 1 of the said Schedule" shall be substituted.

Amendment of Section 13.

4. In Section 13 of the principal Act, for the figure "55", the figures and letter "55, 55-A" shall be substituted.

Amendment of Schedule-I.

5. In Schedule-I of the principal Act,—

- (i) against serial number 1, in column (2), for the existing entry, the following entry shall be substituted, namely :—"Goods specified in Schedule I of the Vat

Act (except the goods specified in serial numbers 46, 48 and 49 thereof, Indian made foreign liquor and beer)";

- (ii) after serial number 9, the following serial numbers and entries relating thereto shall be inserted, namely :—

10	Cotton (ginned or unginned).	When the entry is effected into a local area for use in the manufacture of cotton yarn.
11.	Cotton yarn and man made yarn	
12.	Components and spare parts of motor vehicles including two wheelers and three wheelers.	When the entry is effected into a local area for use as input in automobile industry.
13.	All kinds of footwear/chappals and straps thereof (Maximum retail price of which does not exceed rupees 250 per pair).	
14.	Optical goods, that is to say- spectacles, sun glasses, goggles, lenses and frames including attachments, parts and accessories thereof (Maximum retail price of which does not exceed rupees 250 per unit)".	

6. For Schedule-II of the Principal Act, the following Schedule shall be substituted, namely :—

Amendment of Schedule-II.

"SCHEDULE-II
(See Sections 4, 9 and 12)

S. No. (1)	Description of goods (2)	Rate of Tax (%) (3)
PART-I		
1	Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956).	2
2	Aviation fuel and aviation turbine fuel.	2
3	Coal, including coke in all its forms but excluding charcoal	2
4	Crude petroleum oils and crude oils obtained from bituminous minerals.	2
5	Sim Card	2
6	Aero planes and other aircrafts including helicopters and all kinds of parachutes, dirigibles, all kinds of gliders, all types of flying machines, aircrafts launching gear, parts and accessories thereof.	2
7	(1) Air conditioning plants, air conditioners and other air conditioning appliances, air coolers, room coolers including all cooling appliances, apparatus and instruments; (2) Refrigeration plants and all kinds of Refrigerating appliances and equipments including refrigerators, deep freezers, mechanical water coolers, coffee coolers, walk-in-coolers; (3) Water cooler cum heater units; (4) Parts and accessories of items (1) to (3) above.	2
8	Air purifiers, cupboard, fresheners and deodorizers, whether odourless or with odour.	2

(1)	(2)	(3)
9	Cinematographic equipments, including video cameras, projectors, over-head projectors, enlargers, plates and cloth required for use therewith, sound-recording and reproducing equipments, parts and accessories thereof and lenses, exposed films, film-strips.	2
10	Confectionery including, chocolate and sweets of all kinds, ice-jelly, kulfi and frozen confectionery, frozen dessert, chewing gum, bubble gum and the like but excluding toffee.	2
11	Cosmetics and toilet articles including (1) Talcum powder, (2) prickly heat powder and similar medicated body powder, (3) shampoo of all varieties and forms, (4) hair and body cleaning powder of all kinds, (5) sandal wood oil, (6) ramachom oil, (7) cinnamon oil, (8) perfumes, (9) scents, (10) snow and cream, (11) eau de cologne, solid colognes, (12) beauty boxes, (13) face packs, (14) cleansing liquids, (15) moisturizers, (16) Make-up articles (not including talcum powder), (17) complexion rouge, (18) bleaching agents, (19) hair dyes, (20) hair sprayers, (21) hair removers, (22) hair creams, (23) lipsticks, (24) nail polishes and varnishes, (25) polish removers, (26) eye liners, (27) eye lashes, (28) body deodorants.	2
12	Duplicating machines, photo copying machines, reprographic copiers including roneo machines, duplicators and any other apparatus for obtaining duplicate copies, parts and accessories thereof, ribbons, plates used therewith.	2
13	Electrical domestic and commercial appliances including (1) food processors like mixer, grinder, (2) ovens, (3) frying pans, (4) roti-maker, (5) rice cooker, (6) deep fat frier, (7) curd maker, (8) hot food cabinet, (9) water heater including immersion heater, (10) electric kettle, (11) electric knife, (12) cooking ranges, (13) washing machine, (14) dish washer, (15) electric iron, (16) electric hair drier, (17) electric hair remover, shavers, (18) electric time switches, (19) mechanical timers, (20) vacuum cleaner, (21) water purifier, (22) drier, (23) coffee roasting appliances, (24) apparatus for making coffee under pressure, commonly known as espresso, (25) floor polishers, (26) massage apparatus, (27) sharpeners, (28) vending machines.	2
14	Electronic goods including colour television set, Toys (electronic) and gadgets of entertainment (other than Information Technology goods as specified in serial number 51 of part II of Schedule II of the Vat Act and black and white television set).	2
15	Floor and wall tiles of all varieties (1) Ceramic tiles, glazed floor, roofing and wall tiles, (2) (a) Granite blocks (rough or raw), (b) Polished granite slabs, (3) Black stone, (4) Marbles that is to say,—(a) Marble boulders or lumps, (b) Marble s'abs, (c) Marble chips, (d) Marble dusts, (e) Marble floor tiles and wall tiles, (f) Other articles made of marbles, (5) Mosaic tiles, chips and powder.	2
16	Floor coverings, that is to say, (1) carpets, druggets, kalins, galichaş, carpetry and rugs whether tufted, piled or	2

(1)	(2)	(3)
	otherwise whether made from cotton, silk, synthetic or other fibres, whether machine made, handmade or made on handlooms but excluding jute carpets, coir carpets or mattings, handmade or handloom made woven durries and jamakkalams, (2) Laminated, impregnated or coated matting materials such as linoleum including PVC (vinyl) materials.	
17	Ready to serve foods and food preparations including instant foods (other than those included in Schedule-I and part-2 of Schedule-II of the M. P. Vat Act, 2002).	2
18	Fur, skins with fur and articles made of fur and skin.	2
19	Furniture made from any material whether sold in assembled or unassembled form and ready to assemble and parts thereof.	2
	Explanation :—Slotted angles, gussets, plates, panels and strips which when assembled form furniture or equipments, shall be deemed to be furniture or office equipments as the case may be, for the purpose of this item.	
20	Glass, glass sheet and glassware other than those specified elsewhere in this schedule.	2
21	Kitchen ware including crockery, cutlery, non-stick wares, heat resistant cookware, casseroles, gas stoves (other than those included in serial number 6 of part-2 of Schedule-II of the M. P. Vat Act 2002).	2
22	Leather goods	2
23	Lubricants	2
24	Non-alcoholic beverages and their powders, concentrates and tablets including (1) fruit juice, fruit concentrate, fruit squash, fruit syrup and fruit cordial, (2) soft drinks, (3) health drinks of all varieties, (4) Dextrose monohydrate or powder for food drink having dextrose monohydrate as major ingredient.	2
25	Office machines, equipments and apparatuses including franking, address printing, tabulating, cash registering, cheque writing, accounting, statistical, indexing, punching machines, card punching and paper shredding machines and apparatuses.	2
26	Paints, lacquers, polishes and enamels not otherwise specified in this Schedule, including (1) powder paints, stiff paste paints and liquid paints, (2) Colours, (3) Pigments, including water pigments and leather finishes, (4) Dry distempers including cement based water-paints, oil-bound distempers, plastic emulsion paints, (5) Varnishes, french polish, bituminous and coal-tar blacks, (6) Cellulose lacquers, nitor-cellulose lacquers, clear and pigments and nitro-cellulose ancillaries in liquid, semi-solid or pasty forms, (7) Turpentine oil, bale-oil, white oil, (8) Diluents and thinners including natural and synthetic drying and semi-drying oils such as double boiled linseed oil, blown linseed oil, stand oil, sulphurised linseed oil, parilla oil, whale oil and tung oil, (9) Glaziers putty, grafting putty, resin cements, caulking comounds and other mastics, painters fillings, non-refractory surfacing preparations for	2

(1)	(2)	(3)
	facades, indoor walls, false ceiling or the like, (10) Primers of all kinds, (11) All other materials used in painting and varnishing such as paint brushes, paint removers and stainers of all kinds and the like.	
27	Timber	2
28	Transmission apparatus for radio, TV, Television cameras, Still image video cameras and other video camera recorders, digital cameras, Wireless microphones, radar apparatus, reception apparatus for radio telephony, radio telegraphy or radio broadcasting, Amplifiers and loud speakers which are used exclusively in such instruments and apparatus.	2
29	Tyres and tubes other than those for bicycles, tri-cycles, cycle rickshaws and wheel-chairs, flaps.	2
30	Vacuum flasks of all kinds and descriptions including refills for such flasks and thermally insulated flasks, containers and vessels including thermoses, thermic jugs, ice buckets or boxes, tins and receptacles to keep food or beverages or other articles, hot or cold and components and accessories thereof.	2
31	Vegetable mineral and other preparations, tonics, food supplements, appetizers, dietical foods and all other preparations or human consumption in liquid, pill, powder forms, whether prepared according to pharmacopial standards or otherwise (other than those specified elsewhere in this Schedule and pickles, paste and powder made from fruits, vegetables and spices).	2
32	Telecommunication towers, all equipments for communications such as Private Branch Exchange (P. B. X.) and Electronic Privat Automatic Branch Exchange (E. P. A. B.X) and parts thereof.	2
33	Indian made foreign liquor and beer.	2
PART-II		
1	(a) Pan masala containing tobacco and gutka containing tobacco.	25
	(b) Pan masala and gutka other than those specified in (a) above.	12.5
2	(a) Cigars, cheroots, cigarettes, cigarillos of tobacco and bidies	10
	(b) Un-manufactured tobacco and tobacco refuse, other manufactured tobacco products, including gudaku.	2.5
3	Liquefied petroleum gas for domestic use	6.47
4	Water storages tank made of plastic	5
PART-III		
1	All goods other than those specified in Schedule-I, part-I, II of this Schedule and Schedule-III	1"

Amendment of
Schedule III.

7. In Schedule III of the Principal Act, for serial number 3 and entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely :—

“3. Flour, atta, maida, suji, besan, rawa, daliya and Chuni 1”.

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मध्यप्रदेश राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 197]

भोपाल, शुक्रवार, दिनांक 1 अप्रैल 2011—चैत्र 11, शक 1933

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 1 अप्रैल 2011

क्र. 2117-127-इक्कीस-अ-(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 31 मार्च, 2011 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ९ सन् २०११

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०११

विषय-सूची

धाराएं :

१. संक्षिप्त नाम और प्रारंभ.
२. धारा २ का संशोधन.
३. धारा ३ का संशोधन.
४. धारा १३ का स्थापन.
५. धारा १४ का स्थापन.
६. अनुसूची-२ का संशोधन.

मध्यप्रदेश अधिनियम

क्रमांक ९ सन् २०११

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०११

[दिनांक 31 मार्च, २०११ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक १ अप्रैल २०११ को प्रथम बार प्रकाशित की गई]

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ को और संशोधित करने हेतु अधिनियम

भारत गणराज्य के बासठवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

१. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०११ है.

संक्षिप्त नाम और प्रारंभ.

(२) यह मध्यप्रदेश राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा.

२. मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ (क्रमांक ५२ सन् १९७६) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है) की धारा २ में, उपधारा (१) में, खण्ड (ख) के पश्चात्, निम्नलिखित खण्ड अंतःस्थापित किया जाए, अर्थात् :—

धारा २ का संशोधन.

“(ख ख) “औद्योगिक विकास केन्द्र” और “औद्योगिक क्षेत्र” से अभिप्रेत है ऐसा क्षेत्र जो औद्योगिक गतिविधि के लिए विकसित तथा राज्य सरकार द्वारा इस रूप में अधिसूचित किया गया हो;”

३. मूल अधिनियम की धारा ३ में, उपधारा (१) में, प्रथम परंतुक में, खण्ड (चार) के पश्चात्, निम्नलिखित नए खण्ड अंतःस्थापित किए जाएं, अर्थात् :—

धारा ३ का संशोधन.

“(पांच) अनुसूची-२ और अनुसूची-३ में विनिर्दिष्ट ऐसे माल के संबंध में, जो किसी रजिस्ट्रीकृत व्यापारी द्वारा स्थापित किसी औद्योगिक इकाई द्वारा, एक स्थानीय क्षेत्र से दूसरे स्थानीय क्षेत्र में या तो औद्योगिक केन्द्र विकास निगम द्वारा विकसित उसी औद्योगिक विकास केन्द्र के भीतर या उसी औद्योगिक क्षेत्र के भीतर कच्चे माल के रूप में उपभोग हेतु प्रवेश कराया जाता है;

(छह) अनुसूची-२ और अनुसूची-३ में विनिर्दिष्ट ऐसे माल के संबंध में, जो किसी रजिस्ट्रीकृत व्यापारी द्वारा स्थापित किसी औद्योगिक इकाई का ऐसा अर्द्धनिर्मित उत्पाद हो, जिसे मध्यवर्ती प्रसंस्करण या परिष्करण (फिनिशिंग) के लिए किसी भिन्न स्थानीय क्षेत्र में स्थित किसी औद्योगिक इकाई को अंतरित किया जाता है और ऐसे प्रसंस्करण या परिष्करण (फिनिशिंग) के पश्चात् अंतिम विक्रय योग्य उत्पाद के निर्माण हेतु मूल इकाई को वापस अंतरित किया जाता है;

(सात) अनुसूची-२ और अनुसूची-३ में विनिर्दिष्ट ऐसे माल के संबंध में, जो किसी रजिस्ट्रीकृत व्यापारी द्वारा स्थापित किसी औद्योगिक इकाई द्वारा, किसी स्थानीय क्षेत्र में औद्योगिक इकाई के एक से अधिक स्थानीय क्षेत्र में स्थापित होने या विस्तारित होने के कारण, प्रवेश कराया जाता है,”

४. मूल अधिनियम की धारा १३ के स्थान पर, निम्नलिखित धारा स्थापित की जाए, अर्थात् :—

धारा १३ का स्थापन.

“१३. इस अधिनियम और उसके अधीन बनाए गए नियमों के उपबंधों के अधधीन रहते हुए, वेट अधिनियम के उपबंधों और उनके अधीन बनाए गए नियम, जारी किए गए आदेश और अधिसूचनाएं, जिसमें विवरणियों, निर्धारण, स्व निर्धारण, पुनर्निर्धारण, कर का भुगतान एवं वसूली, लेखा, कर के अपवंचन का पता चलाना तथा उसका निवारण, प्रतिदाय, अपील, पुनरीक्षण, परिशोधन, अपराध तथा शास्तियों, और अन्य विविध मामलों से संबंधित उपबंध सम्मिलित हैं यथावश्यक परिवर्तन सहित, किसी व्यापारी या व्यक्ति को इस अधिनियम के अधीन उद्गृहीत तथा देय प्रवेशकर, ब्याज या शास्ति के संबंध में उसी प्रकार लागू होंगे मानो कि ये उपबंध यथावश्यक परिवर्तन सहित इस

वेट अधिनियम के कतिपय उपबंधों का लागू होना.

अधिनियम में समाविष्ट कर लिये गये हों और यह समझा जायेगा कि उन उपबंधों के अधीन बनाए गए नियम और जारी किए गए आदेश और अधिसूचनाएं यथावश्यक परिवर्तन सहित उन सुसंगत उपबंधों के अधीन बनाये गये या जारी किये गये थे / जारी की गई थी जो इस अधिनियम में इस प्रकार समाविष्ट किए गए हैं.”

५. मूल अधिनियम की धारा १४ के स्थान पर, निम्नलिखित धारा स्थापित की जाए, अर्थात् :—

धारा १४ का स्थापन.

“१४. इस अधिनियम के और उसके अधीन बनाए गए नियमों के उपबंधों के अधीन रहते हुए, इस अधिनियम का प्रशासन, जहां तक कि वह व्यापारियों या व्यक्तियों से प्रवेश कर के उद्ग्रहण, निर्धारण और संग्रहण से संबंधित है, वेट अधिनियम में विनिर्दिष्ट प्राधिकारियों में निहित होगा, और तदनुसार वे प्राधिकारी जो वेट अधिनियम के अधीन किसी कर का निर्धारण, पुनर्निर्धारण, संग्रहण करने और उसके संदाय का प्रवर्तन कराने के लिए तत्समय सशक्त हैं, इस अधिनियम के अधीन व्यापारी या व्यक्ति द्वारा देय प्रवेश कर का जिसके अन्तर्गत कोई ब्याज या शास्ति भी है, निर्धारण, पुनर्निर्धारण, संग्रहण और उसके संदाय को इस प्रकार प्रवर्तित कराएंगे मानो ऐसे व्यापारी या व्यक्ति द्वारा इस अधिनियम के अधीन या वेट अधिनियम के उपबंधों के, जो धारा १३ के अधीन व्यापारियों या व्यक्तियों को इस अधिनियम के अधीन उद्गृहीत प्रवेश कर के संबंध में लागू किए गए हैं, अधीन देय कर या ब्याज या शास्ति उस अधिनियम के अधीन देयकर या ब्याज या शास्ति है और इस प्रयोजन के लिए वे उस अधिनियम द्वारा या उसके अधीन उन्हें प्रदत्त की गई समस्त शक्तियों का या उनमें से किसी शक्ति का प्रयोग कर सकेंगे.”

कर का निर्धारण, संग्रहण आदि.

६. मूल अधिनियम की अनुसूची-२ में, भाग-एक में,—

अनुसूची-२ का संशोधन.

(एक) अनुक्रमांक १ और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित अनुक्रमांक और उससे संबंधित प्रविष्टियां स्थापित की जाएं, अर्थात् :—

“१. (क) सभी प्रकार की इस्पात की छड़ों तथा एंगल्स को छोड़कर लोहा २
तथा इस्पात जैसा कि वह केन्द्रीय विक्रयकर अधिनियम, १९५६
(१९५६ का ७४) की धारा १४ के खण्ड (चार) में विनिर्दिष्ट है,

(ख) सभी प्रकार की इस्पात की छड़ें तथा एंगल्स ५”;

(दो) अनुक्रमांक ३ के सामने, कॉलम (३) में, अंक “२” के स्थान पर, अंक “३” स्थापित किया जाए.

भोपाल, दिनांक 1 अप्रैल 2011

क्र. 2118-127-इक्कीस-अ-(प्रा.)—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, 2011 (क्रमांक 9 सन् 2011) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 9 OF 2011.

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH
PAR KAR (SANSHODHAN) ADHINIYAM, 2011.

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Sections :

1. Short title and commencement.
2. Amendment of Section 2.
3. Amendment of Section 3.
4. Substitution of Section 13.
5. Substitution of Section 14.
6. Amendment of Schedule II.

MADHYA PRADESH ACT

No. 9 OF 2011.

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR
(SANSHODHAN) ADHINIYAM, 2011

[Received the assent of the Governor on the 31st March, 2011; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 1st April, 2011.]

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-second year of the Republic of India as follows:—

Short title, and commencement.

1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar (Sanshodhan) Adhiniyam, 2011.

(2) It shall come into force from the date of its publication in the Madhya Pradesh Gazette.

Amendment of section 2.

2. In Section 2 of the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act), in sub-section (1), after clause (b), the following clause shall be inserted, namely :—

“(bb) “industrial growth centre” and “industrial area” means an area which has been developed for industrial activity and notified as such by the State Government;”.

Amendment of Section 3.

3. In Section 3 of the principal Act, in sub-section (1), in the first proviso, after clause (iv), the following new clauses shall be inserted, namely :—

“(v) in respect of goods specified in Schedule II and Schedule III, which are entered by an industrial unit established by a registered dealer, from one local area to another local area either within the same industrial growth centre developed by Audyogik Kendra Vikas Nigam or within the same industrial area, for consumption as raw material;

(vi) in respect of goods specified in Schedule II and Schedule III, being semi-finished product of an industrial unit established by a registered dealer, which are transferred to an industrial unit situated in a different local area for intermediate processing or finishing and after such processing or finishing, are transferred back to the original unit for manufacture of final saleable product;

(vii) in respect of goods specified in Schedule II and Schedule III, which are entered by an industrial unit established by a registered dealer into a local area, by virtue of the industrial unit being established in or spread over more than one local area.”.

Substitution of Section 13.

4. For Section 13 of the principal Act, the following Section shall be substituted, namely :—

Certain provisions of Vat Act to apply.

“ 13. Subject to the provisions of this Act and the rules made thereunder, the provisions of the Vat Act and the rules made and orders and notifications issued thereunder, including the provisions relating to returns, assessment, self-assessment, reassessment, payment and recovery of tax, accounts, detection and prevention of tax evasion, refund, appeal, revision, rectification, offences and penalties, and other miscellaneous matter, shall *mutatis mutandis* apply to a dealer or person in respect of the entry tax, interest or penalty levied and payable under this Act as if these provisions were *mutatis mutandis* incorporated in this Act, and it shall be deemed that the rules made and orders and notifications issued under those provisions were *mutatis mutandis* made or issued under the relevant provisions as so incorporated in this Act.”.

5. For Section 14 of the Principal Act, the following Section shall be substituted, namely :—

Substitution of Section 14.

“ 14. Subject to the provisions of this Act and the rules made thereunder the administration of this Act in so far as it relates to levy, assessment and collection of entry tax from dealers or persons shall vest in the authorities specified in the Vat Act, and accordingly the authorities for the time being empowered to assess, reassess, collect and enforce the payment of any tax under the Vat Act shall assess, reassess, collect and enforce the payment of entry tax including interest or penalty payable by a dealer or a person under this Act as if the tax including interest or penalty payable by such dealer or person under this Act or under the provisions of the Vat Act as made applicable under Section 13 to dealers or persons in relation to entry tax levied under this Act, is a tax or interest or penalty payable under that Act and for this purpose they may exercise all or any of the powers conferred upon them by or under that Act.”.

Assessment, collection, etc. of tax.

6. In Schedule II to the Principal Act, in part-I—

Amendment of Schedule II.

(i) for serial number 1 and entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely:—

“1. (a) Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956), other than all kinds of steel bars and angles. 2

(b) All kinds of steel bars and angles. 5”;

(ii) against serial number 3, in column (3), for the figure “2”, the figure “3” shall be substituted;

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.



मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 172]

भोपाल, शनिवार, दिनांक 31 मार्च 2012—चैत्र 11, शक 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 31 मार्च 2012

क्र. 1925-134-इक्कीस-अ-(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 31 मार्च 2012 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक १३ सन् २०१२

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१२

[दिनांक ३१ मार्च, २०१२ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक ३१ मार्च, २०१२ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिरसठवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम और प्रारंभ.

१. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१२ है.

(२) यह १ अप्रैल, २०१२ से प्रवृत्त होगा.

अनुसूची-१ का संशोधन.

२. मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ (क्रमांक ५२ सन् १९७६) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है) की अनुसूची-१ में,—

(एक) अनुक्रमांक १ तथा उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टि स्थापित की जाए, अर्थात् :—

“१. वेट अधिनियम की अनुसूची-१ (अनुक्रमांक ४८ में विनिर्दिष्ट सभी किस्म का फैब्रिक्स और शक्कर जिसमें खाण्डसारी तथा ताड़गुड़ सम्मिलित है, को छोड़कर) तथा अनुसूची-२ के भाग-एक, में विनिर्दिष्ट माल.”;

(दो) अनुक्रमांक १० तथा ११ और उनसे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां स्थापित की जाएं, अर्थात् :—

“१०. कपास (ओटी हुई या बिना ओटी हुई) और कॉटन वेस्ट”;

११. समस्त प्रकार के यार्न एवं यार्न वेस्ट.”

(तीन) अनुक्रमांक १४ के पश्चात्, निम्नलिखित अनुक्रमांक और उनसे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात् :—

“१५. सभी प्रकार की धातु की कॉस्टिंग्स.

१६. लौह और अलौह धातु तथा एलॉयज; अलौह धातु जैसे—एल्युमिनियम, तांबा, जस्ता, धातु स्क्रैप.”

३. मूल अधिनियम की अनुसूची-२ के स्थान पर, निम्नलिखित अनुसूची स्थापित की जाए, अर्थात् :-

अनुसूची-२ का संशोधन.

“अनुसूची-२
(धारा ४, ९ तथा १२ देखिए)

अनुक्रमांक (१)	माल का विवरण (२)	कर की दर (प्रतिशत) (३)
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भाग-एक

१.	वेट अधिनियम की अनुसूची-२ के भाग-दो में विनिर्दिष्ट माल, नीचे विनिर्दिष्ट माल को छोड़कर,— (१) केन्द्रीय विक्रयकर अधिनियम, १९५६ (१९५६ का ७४) की धारा १४ के खण्ड (चार) में यथाविनिर्दिष्ट लोहा तथा इस्पात (२) कोयला, जिसमें सभी प्रकार के कोक सम्मिलित हैं, परन्तु चारकोल को छोड़कर (३) घरेलू उपयोग में आने वाली तरलीकृत पेट्रोलियम गैस (एल.पी.जी.)	१
२.	डीजल (लाईट डीजल ऑयल और फर्नेस आईल सहित)	१
३.	पेट्रोल	१
४.	वेट अधिनियम की अनुसूची-१ के अनुक्रमांक ४८ में विनिर्दिष्ट सभी किस्म का फैब्रिक्स.	१
५.	शक्कर जिसमें खाण्डसारी तथा ताड़गुड़ सम्मिलित है.	१”.

भाग-दो

१.	(क) तम्बाकूयुक्त पान मसाला और तम्बाकूयुक्त गुटका. (ख) ऊपर (क) में विनिर्दिष्ट से भिन्न पान मसाला और गुटका.	२५ १२.५
२.	सिगार, चुरुट, सिगरेट और तम्बाकू की सिगारिल्लो एवं बीड़ी.	१०
३.	घरेलू उपयोग में आने वाली तरलीकृत पेट्रोलियम गैस (एल.पी.जी.).	६.४७
४.	(क) केन्द्रीय विक्रयकर अधिनियम, १९५६ (१९५६ का ७४) की धारा १४ के खण्ड (चार) में यथाविनिर्दिष्ट लोहा तथा इस्पात, सभी प्रकार की इस्पात की छड़ें तथा एंगल्स को छोड़कर. (ख) सभी प्रकार की इस्पात की छड़ें तथा एंगल्स	२ ५
५.	कोयला जिसमें सभी प्रकार के कोक सम्मिलित हैं परन्तु चारकोल को छोड़कर.	३

भाग-तीन

१. अनुसूची-१, इस अनुसूची के किसी अन्य भाग तथा अनुसूची-३ में विनिर्दिष्ट माल से भिन्न सभी माल. २”.

अनुसूची-३ का संशोधन.

४. मूल अधिनियम की अनुसूची-३ में, अनुक्रमांक ३ तथा उससे संबंधित प्रविष्टियों का लोप किया जाए.

भोपाल, दिनांक 31 मार्च 2012

क्र. 1926-134-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, 2012 (क्रमांक 13, सन् 2012) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 13 OF 2012

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR (SANSHODHAN) ADHINIYAM 2012.

[Received the assent of the Governor on the 31st March, 2012; assent first published in the “Madhya Pradesh Gazette (Extra-ordinary)”, dated the 31st March, 2012.]

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-third Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar (Sanshodhan) Adhiniyam, 2012.

(2) It shall come into force from 1st April, 2012.

Amendment of Schedule-I

2. In Schedule-I to the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act),—

(i) for serial number 1 and entries relating thereto the following serial number and entries relating thereto shall be substituted, namely:—

“1. Goods specified in Schedule I (except all varieties of fabrics specified in serial number 48, and sugar, including khandsari and palmyra) and Part-I of Schedule II, of the Vat Act.”;

(ii) for serial number 10 and 11 and entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely:—

“10. Cotton (ginned or unginned) and cotton waste.

11. All type of yarn and yarn waste.”;

(iii) after serial number 14, the following serial numbers and entries relating thereto shall be added, namely:—

- “15. All kinds of metal castings.
16. Ferrous and non-ferrous metals and alloys; non-ferrous metals such as aluminium, copper, zinc, metal scrap.”.

3. For Schedule-II to the Principal Act, the following Schedule shall be substituted, namely:— **Amendment of Schedule-II.**

“SCHEDULE-II
(See Sections 4, 9 and 12)

S. No. (1)	Description of goods (2)	Rate of Tax (%) (3)
PART—I		
1.	Goods specified in Part-II of Schedule II of the Vat Act, except the goods specified below,— (1) Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956) (2) Coal, including coke in all its forms but excluding charcoal (3) Liquefied petroleum gas (LPG) for domestic use	1
2.	Diesel (including light diesel oil and furnace oil)	1
3.	Petrol	1
4.	All varieties of fabrics specified in serial number 48 of Schedule-I of the Vat Act.	1
5.	Sugar, including khandsari and palmyra	1
PART—II		
1.	(a) Pan masala containing tobacco and gutka containing tobacco (b) Pan masala and gutka other than those specified in (a) above	25 12.5
2.	Cigars, Cheroots, cigarettes, cigarillos of tobacco and bidies	10
3.	Liquefied petroleum gas for domestic use	6.47
4.	(a) Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956), other than all kinds of steel bars and angles (b) All kinds of steel bars and angles	2 5
5.	Coal, including coke in all its forms but excluding charcoal.	3
PART—III		
1.	All goods other than those specified in Schedule-I, any other part of this Schedule and Schedule-III	2”.

4. In Schedule-III to the Principal Act, serial number 3 and entries relating there to shall be omitted. **Amendment of Schedule-III.**

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से भी डाउन लोड किया जा सकता है.



मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 143]

भोपाल, शनिवार, दिनांक 30 मार्च 2013—चैत्र 9, शक 1935

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 30 मार्च 2013

क्र. 1998-122-इक्कीस-अ-(प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 28 मार्च, 2013 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक १७ सन् २०१३

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१३

विषय-सूची.

धाराएं :

१. संक्षिप्त नाम और प्रारंभ.
२. धारा २ का संशोधन.
३. धारा ४ का संशोधन.
४. अनुसूची-१ का संशोधन.
५. अनुसूची-२ का संशोधन.

मध्यप्रदेश अधिनियम

क्रमांक १७ सन् २०१३

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१३

[दिनांक २८ मार्च, २०१३ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक ३० मार्च, २०१३ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के चौंसठवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम और प्रारंभ.

१. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१३ है.

(२)(क) इस संशोधन अधिनियम की धारा ३ के, आनुषंगिक माल से संबंधित से भिन्न और धारा ५ (एक) के उपबंध १ अप्रैल, २०१२ से प्रवृत्त हुए समझे जाएंगे.

(ख) इस संशोधन अधिनियम के शेष उपबंध १ अप्रैल, २०१३ से प्रवृत्त होंगे.

धारा २ का संशोधन.

२. मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ (क्रमांक ५२ सन् १९७६) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है) की धारा २ में उपधारा (१) में, खण्ड (ख ख) के पश्चात् निम्नलिखित खण्ड अन्तःस्थापित किया जाए, अर्थात् :—

“(ख ख ख) “आनुषंगिक माल” से अभिप्रेत है, केन्द्रीय विक्रय कर अधिनियम, १९५६ (१९५६ का ७४) की धारा ८ की उपधारा (३) के खण्ड (ख) में विनिर्दिष्ट, माल के विनिर्माण या खनन में, और विद्युत् ऊर्जा के उत्पादन, पारेषण या वितरण में उपयोग में आने वाले कच्चे माल और संवेष्टन सामग्री से भिन्न माल,”.

धारा ४ का संशोधन.

३. मूल अधिनियम की धारा ४ में, उपधारा (१) में परन्तुकों के स्थान पर, निम्नलिखित परन्तुक स्थापित किए जाएं, अर्थात्—

“परन्तु इस उपधारा में अंतर्विष्ट किसी बात के होते हुए भी और ऐसी शर्तों और निर्बंधनों के अध्वधीन रहते हुए जो कि विहित किए जाएं,—

(एक) अनुसूची-२ में विनिर्दिष्ट, उक्त अनुसूची में यथाविनिर्दिष्ट कोयला और लोहा तथा इस्पात जो कि अन्य मालों के विनिर्माण में कच्चे माल या आनुषंगिक माल के रूप में उपभोग में या उपयोग में लाए जाते हों, से भिन्न माल के संबंध में यदि अनुसूची-२ में विनिर्दिष्ट कर की दर एक प्रतिशत से अधिक हो तो, एक प्रतिशत प्रवेश कर देय होगा;

(दो) जहां व्यापारी शर्तों या निर्बंधनों में से किसी भी शर्त या निर्बंधन का उल्लंघन करता है या उसने मध्यप्रदेश में के किसी स्थानीय क्षेत्र में अन्य माल के विनिर्माण के लिए या आनुषंगिक माल के रूप में कच्चे माल के रूप में माल का उपभोग या उपयोग नहीं किया है, वहां वह प्रवेश कर के रूप में ऐसी रकम चुकाने का दायी होगा जो कि अनुसूची-२ में यथावर्णित पूरी दर तथा उपर्युक्त खण्ड (एक) में वर्णित ऐसे कर की रियायती दर के बीच होने वाले अन्तर के बराबर हो :

परन्तु यह और भी कि जहां अनुसूची-२ में विनिर्दिष्ट, उक्त अनुसूची में यथाविनिर्दिष्ट कोयला और लोहा तथा इस्पात का जिस पर कि प्रवेश कर एक प्रतिशत से अधिक की दर से पहले ही लग चुका हो, किसी रजिस्ट्रीकृत व्यापारी द्वारा ऐसे अन्य रजिस्ट्रीकृत व्यापारी से, अन्य माल के विनिर्माण में कच्चे माल के रूप में या आनुषंगिक माल के रूप में उसके द्वारा उपभोग या उपयोग में लाए जाने हेतु क्रय किया जाता है तो वह (क्रय करने वाला रजिस्ट्रीकृत व्यापारी) कर की उस रकम के, जो उस मूल्य के ऐसे अनुपात पर, जिस पर कि उसने माल का क्रय किया था, जैसा कि विहित किया जाए, अनुसूची-२ में वर्णित कर की पूरी दर से संगणित की गई हो, बीच होने वाले अन्तर के बराबर रकम की यथास्थिति मुजराई या वापसी, ऐसे निबंधनों और शर्तों के अध्वधीन रहते हुए, जो कि विहित किए जाएं, पाने का हकदार होगा.”

४. मूल अधिनियम की अनुसूची-१ में,—

अनुसूची-१ का संशोधन.

(एक) अनुक्रमांक १ के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टि अन्तःस्थापित की जाए, अर्थात् :—

“२. लिकर”;

(दो) अनुक्रमांक १० के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टि अन्तःस्थापित की जाए, अर्थात् :—

“१०-क. मानव निर्मित तन्तु”;

(तीन) अनुक्रमांक १६ के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अन्तःस्थापित की जाएं, अर्थात् :—

“१७. एल्युमिनियम, कांसे, तांबे और जस्ते की वायर राड, चादरें, सिल्लियां तथा सर्कल.

१८. तांबे की छड़ें, तांबे के कैथोड, तांबे के वाईडिंग वायर, एनामेल्ड कापर वायर, बेयर कापर वायर.

१९. पेपर कवर्ड एल्युमिनियम स्ट्रिप्स/वायर.”

५. मूल अधिनियम की अनुसूची-२,—

अनुसूची-२ का संशोधन.

(एक) भाग-एक में, अनुक्रमांक १ के सामने, कॉलम (२) में, मद (३) के पश्चात्, निम्नलिखित मद अन्तःस्थापित की जाए, अर्थात् :—

“(४) जो अनुसूची-१ में विनिर्दिष्ट हैं”;

(दो) भाग-दो में, अनुक्रमांक ३ के सामने, कॉलम (३) में, अंक “६.४७” के स्थान पर, अंक “२” स्थापित किया जाए.

भोपाल, दिनांक 30 मार्च 2013

क्र. 1899-122-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, 2013 (क्रमांक 17 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT
No. 17 of 2013

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR
(SANSHODHAN) ADHINIYAM, 2013

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2. Amendment of Section 2
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MADHYA PRADESH ACT
No. 17 of 2013

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE
PRAVESH PAR KAR (SANSHODHAN) ADHINIYAM, 2013

[Received the assent of the Governor on the 28th March, 2013; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 30th March, 2013.

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhinyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the sixty-fourth year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar (Sanshodhan) Adhinyam, 2013.

(2) (a) The provisions of Section 3, other than relating to incidental goods, and Section 5 (i) of this amending Act shall be deemed to have come into force from 1st April, 2012.

(b) The remaining provisions of this amending Act shall come into force from 1st April, 2013.

Amendment of Section 2

2. In Section 2 of the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhinyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act), in sub-section (1), after clause (bb), the following clause shall be inserted, namely :—

“(bbb) “incidental goods” means the goods other than raw material and packing material, referred to in clause (b) of sub-section (3) of Section 8 of the Central Sales Tax Act, 1956 (No. 74 of 1956), for use in the manufacture or mining of goods, and in generation, transmission or distribution of electrical energy;”.

Amendment of Section 4.

3. In Section 4 of the principal Act, in sub-section (1), for the provisos, the following provisos shall be substituted, namely:—

“Provided that notwithstanding anything contained in this sub-section and subject to such conditions and restrictions as may be prescribed,—

- (i) the entry tax payable in respect of goods specified in Schedule-II other than coal, and iron and steel as specified in the said Schedule which are consumed or used as raw material for the manufacture of other goods or as incidental goods shall be one per cent, if the rate of tax specified in Schedule-II exceeds one per cent;

- (ii) where the dealer contravenes any of the conditions or restrictions or has not consumed or used the goods as raw material for the manufacture of other goods or as incidental goods in any local area in Madhya Pradesh, he shall be liable to pay as entry tax an amount equal to the difference between the entry tax payable at the full rate as mentioned in Schedule-II and the concessional rate of such tax mentioned in clause (i) above :

Provided further that where the goods specified in Schedule-II, other than coal, and iron and steel as specified in the said Schedule which have already suffered entry tax at a rate exceeding one per centum are purchased by a registered dealer from another such dealer for consumption or use by him as raw material for the manufacture of other goods or as incidental goods, he (the purchasing registered dealer) shall, subject to such restrictions and conditions as may be prescribed, be entitled to a set off or refund, as the case may be, of an amount equal to the difference between the amount of tax computed at the full rate of tax mentioned in Schedule-II and the amount of tax at one per cent on such proportion of the price at which he had purchased the goods, as may be prescribed.”.

4. In Schedule-I to the principal Act,—

Amendment of Schedule-I.

- (i) after serial number 1, the following serial number and entry relating thereto shall be inserted, namely:—

“2. Liquor”;

- (ii) after serial number 10, the following serial number and entry relating thereto shall be inserted, namely:—

“10-A. Man-made fibre”;

- (iii) after serial number 16, the following serial number and entry relating thereto shall be inserted, namely:—

“17. Wire rods, sheets, ingots and circles, of Aluminium, brass, copper and zinc.

18. Copper wire bar, copper cathode, copper winding wire, enamelled copper wire and bare copper wire.

19. Paper covered aluminium strips/wires”.

5. In Schedule-II to the principal Act,—

Amendment of Schedule-II.

- (i) in Part I, against serial number 1, in column (2), after item (3), the following item shall be inserted, namely:—

“ (4) those specified in Schedule-I”;

- (ii) in Part II, against serial number 3, in column (3), for the figures “6.47”, the figure “2” shall be substituted.